



**The Uttar Pradesh State Legislature (Prevention of Disqualification)
(Amendment) Act, 2006**

Act 10 of 2006

Keyword(s):

Daily Allowance, Prevention of Disqualification, Chairman

Amendment appended: 39 of 2006

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No.268/VII-V-1-1(Ka)11-2006

Dated, Lucknow March 20, 2006

IN pursuance of the provisions of clause (3) of article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Anarhata Nivaran) (Sanshodhan) Adhiniyam, 2006 (Uttar Pradesh Adhiniyam Sankhya 10 of 2006) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 20, 2006.

THE UTTAR PRADESH STATE LEGISLATURE (PREVENTION OF
DISQUALIFICATION) (AMENDMENT) ACT, 2006

(U.P. ACT No 10 OF 2006)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Prevention of
Disqualification) Act, 1971.

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows :-

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| <p>1. (1) This Act may be called the Uttar Pradesh State Legislature (Prevention of Disqualification) (Amendment) Act, 2006.</p> <p>(2) It shall be deemed to have come into force on January 01, 2003.</p> | <p>Short title and commencement</p> |
| <p>2. In section 2 of the Uttar Pradesh State Legislature (Prevention of Disqualification) Act, 1971, hereinafter referred to as the principal Act, in clause (a) for the words "daily allowance" the words "honorarium, daily allowance" shall be substituted.</p> | <p>Amendment of section 2 of U.P. Act no. 15 of 1971</p> |
| <p>3. In section 3 of the principal Act,-</p> <p>(a) for clauses (x) the following clause shall be substituted, namely:-</p> <p style="padding-left: 40px;">“(x) the office of the Chairman, or Vice-Chairman or member (whether called Director or by any other name) of each of the following bodies namely:-</p> <ol style="list-style-type: none"> (1) Uttar Pradesh State Financial Corporation. (2) Uttar Pradesh State Road Transport Corporation. (3) Uttar Pradesh State Warehousing Corporation. (4) Uttar Pradesh Awas Evam Vikas Parishad. (5) Uttar Pradesh State Small Industries Corporation Ltd. (6) Uttar Pradesh State Agro-Industrial Corporation Ltd. (7) Uttar Pradesh Cement Corporation Ltd. (8) Uttar Pradesh State Industrial Corporation Ltd. (9) Uttar Pradesh State Sugar Corporation Ltd. (10) Uttar Pradesh State Textile Corporation Ltd. (11) Uttar Pradesh State Bridges Corporation Ltd. (12) Uttar Pradesh Export Corporation Ltd. (13) Hill Development Corporation Ltd. | <p>Amendment of section 3</p> |

- (14) Pradeshiya Industrial and Investment Corporation of Uttar Pradesh Ltd.
- (15) Indian Turpentine and Rosin Company Ltd.
- (16) Uttar Pradesh State Handloom Corporation.
- (17) Poorvanchal Vikas Nigam Ltd.
- (18) Bundelkhand Vikas Nigam Ltd.
- (19) Uttar Pradesh Vikas Parishad.
- (20) Uttar Pradesh Jal Nigam.
- (21) Uttar Pradesh Rajya Krishi Utpadan Mandi Parishad.
- (22) Uttar Pradesh Sinchai Evam Badh Niyantaran Ayog.
- (23) Uttar Pradesh Film Vikas Parishad.
- (24) Uttar Pradesh Rajya Khadya Evam Avashyak Vastu Nigam.
- (25) Uttar Pradesh Khadi Board.
- (26) Uttar Pradesh Paryatan Vikas Nigam.
- (27) Uttar Pradesh Rajya Sahkari Ganna Samiti Sangh Ltd.
- (28) Uttar Pradesh Mahila Kalyan Nigam.
- (29) Pradushan Niyantaran Board.
- (30) Bhootpurva Sainik Kalyan Nigam.
- (31) Uttar Pradesh Matsya Vikas Nigam Ltd.
- (32) Uttar Pradesh Rajya Karmachari Kalyan Nigam.
- (33) Beej Vikas Nigam.
- (34) Waqf Vikas Nigam.
- (35) Uttar Pradesh Hindi Sansthan.
- (36) Uttar Pradesh Desco.
- (37) Project Corporation.
- (38) Uttar Pradesh Van Nigam.
- (39) Poultry Evam Livestock Specialities Limited.
- (40) Ganna Shodh Parishad Uttar Pradesh.
- (41) Ganna Kisan Sansthan.
- (42) Ganna Beej Vikas Nigam.
- (43) Pradeshik Cooperative Union.
- (44) Alpasankhyak Vitta Evam Vikas Nigam.
- (45) Uttar Pradesh Pichhada Varg Vitta Evam Vikas Nigam.
- (46) Samaj Kalyan Nigam.
- (47) Sudoor Samvedan Upayog Kendra.
- (48) Uttar Pradesh Sanskrit Sansthan.
- (49) Uttar Pradesh Yuva Kalyan Parishad.
- (50) Uttar Pradesh Anusuchit Jati Vitta Evam Vikas Nigam.
- (51) Uttar Pradesh Sahkari Avas Sangh.

- (52) Uttar Pradesh Pravidhik Siksha Parishad.
- (53) Uttar Pradesh Vaikalpik Oorja Vikas Sansthan.
- (54) Bis Sutriya Karyakram Karyanvayan Samiti Uttar Pradesh.
- (55) Uttar Pradesh Gramin Avas Parishad.
- (56) Vittiya Sansadhan Paramarshdata, Uttar Pradesh.
- (57) Uttar Pradesh Anusuchit Jati Evam Janjati Ayog.
- (58) Uttar Pradesh Nagarik Parishad.
- (59) Pradeshik Cooperative Sericulture Federation, Uttar Pradesh.
- (60) Uttar Pradesh Rajya Vyapar Kar Salahkar Samiti.
- (61) Bhartendu Natya Akadami, Lucknow.
- (62) Uttar Pradesh Alpasankhyak Ayog.
- (63) Uttar Pradesh Rajya Mahila Ayog.
- (64) Uttar Pradesh State Horticulture Food Processing Federation.
- (65) Uttar Pradesh Shram Nirman Sahakari Sangh.
- (66) Uttar Pradesh Goseva Ayog.
- (67) Uttar Pradesh Rajya Pichada Varg Ayog.
- (68) Bhu-Upyog Parishad.
- (69) Uttar Pradesh Upbhokta Sahkari Sangh.
- (70) Shram Kalyan Parishad, Uttar Pradesh.
- (71) Vigyan Evam Prodyogiki Parishad, Uttar Pradesh.
- (72) Nyuntam Vetan Salahkaar Board, Uttar Pradesh.
- (73) Rajya Lalit Kala Acadami.
- (74) Acharya Narendra Dev Antarrashtriya Bouddh Vidya Shodh Sanshthan.
- (75) Arthik Paramarshdata Uttar Pradesh Shaasan.
- (76) Uttar Pradesh Packs Federation.
- (77) U.P. Cooperative Bank.
- (78) Uttar Pradesh Bhoomi Vikas Bank.
- (79) Zila Sahkari Bank."

(b) clause (y) shall be *omitted*.

STATEMENT OF OBJECTS AND REASONS

IN section 3 of the Uttar Pradesh State Legislature (Prevention of Disqualification) Act, 1971 it has been declared in relation to such offices as are office of profit under the State Government that none of the office in so far as it is an office of profit under the Government of India or the State Government shall disqualify or be deemed to have disqualified the holder thereof for being chosen as, or for being a member of the State Legislature.

2. In view of the present situation it has become necessary to include certain other offices besides the offices mentioned in section 3 of the aforesaid Act and to include Honorarium in the ambit of "Compensatory Allowance" defined in clause (a) of section 2 of the said Act has also become necessary.

3. The Uttar Pradesh State Legislature (Prevention of Disqualification) (Amendment) Bill, 2006 is introduced accordingly for making amendment as intended above.

By order,

RAM HARI VIJAY TRIPATHI,

Pramukh Sachiv.

NO. 1522/LXXIX-V-1-01(Ka)-40-2006

Dated Lucknow, December 11, 2006

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Anarhata Nivaran) (Dwitiya Sanshodhan) Adhiniyam, 2006 (Uttar Pradesh Adhiniyam Sankhya 39 of 2006) as passed by the Uttar Pradesh Legislature and assented to by the Governor on December 8, 2006.

THE UTTAR PRADESH STATE LEGISLATURE (PREVENTION OF
DISQUALIFICATION) (SECOND AMENDMENT) ACT, 2006

(U.P. ACT NO. 39 OF 2006)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Prevention of Disqualification) Act, 1971.

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows :—

2. In section 2 of the Uttar Pradesh State Legislature (Prevention of Disqualification) Act, 1971, hereinafter referred to as the principal Act, clauses (b) and (c) shall be *omitted*. Amendment of section 2 of U.P. Act no. 15 of 1971

3. In section 3 of the principal Act, in clause (x) *after* item (79) the following item shall be *inserted*, namely :- Amendment of section 3

“(80) Uttar Pradesh State Handloom Development Board.”

STATEMENT OF OBJECTS AND REASONS

Clause (x) of section 3 of the Uttar Pradesh State Legislature (Prevention of Disqualification) Act, 1971 (U.P. Act no. 15 of 1971) declares that the holder of the office of the Chairman or Vice-Chairman or Member (whether called Director or by any other name) of each of the bodies mentioned therein shall not be disqualified for being chosen as, or for being a member of the State Legislature. It has been decided to amend the said Act to include Uttar Pradesh State Handloom Development Board in the said clause. It has also been decided to omit clauses (b) and (c) of section 2 of the said Act as they had become redundant with effect from the date of commencement of the Uttar Pradesh State Legislature (Prevention of Disqualification) (Amendment) Act, 2006 (U.P. Act no. 10 of 2006).

The Uttar Pradesh State Legislature (Prevention of Disqualification) (Second Amendment) Bill, 2006 is introduced accordingly.

By order,
VIRENDRA SINGH,
Pramukh Sachiv.